

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS. Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 3981/2019 (XI)

(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 103992/2019 - EXEMPTION FROM FILING O.T.

IA No. 22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 02-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ashutosh Kumar S., Adv.
Mr. A.N. Singh, Adv.
Ms. Shakuntala Devi, Adv.
Ms. Sakshi Kakkar, AOR

Ms. Kiran Suri, Sr. Adv.
Mr. Ashutosh Kumar Shukla, Adv.
Mr. A.N. Singh, Adv.
Ms. Shakuntala Devi, Adv.
Ms. Kiran Bhardwaj, AOR

For Respondent(s) Mr. K.M Nataraj, A.S.G.
Mr. Amrish Kumar, AOR
Mr. Shailesh Madiyal, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.

SLP (C) Nos. 21761-21762/2019

Mr. Gourab Banerji, Sr. Adv.
Mr. Rakesh Talukdar, Adv.
Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 25.07.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR